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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

.....

NEW DELHI, THE 27TH JULY, 1981.

NOTIFICATION
INCOME TAX

No. 4134(F.No.398/17/B1-ITCC): In pursuance of sub-clause(iii) of Clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No.3297(F.No.398/1/80-ITCC) dated 15.5.80, the Central Government hereby authorises Shri R.K.Shah, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri R.K.Shah takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DIRECTOR: GOVERNMENT OF INDIA.

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B.B. JAIDKA
(B.B. JAIDKA)

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ASSISTANT DIRECTOR OF INSPECTION(RS&P). Compared by S.R.T.

* SHARMA *